

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.220/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.10.2017

NAME OF THE PARTIES: Times Innovating Media Ltd.

V/s

Brand Connect Communications (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	Yash Jain for Halsei & Co.	Adv. for petitioner	<i>Yash Jain</i>
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→ To proposed the name for IRP  
Adjourned to 22 Nov 2017 *Yash Jain*

ORDER

T.C.P. No. 220/I&BC/NCLT/MB/MAH/2017

1. The Learned Representative of the Petitioner is present.
2. Seeking adjournment to propose the name of the IRP. Granted.
3. Adjourned to **22.11.2017**.

Sd/-

**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**16.10.2017**

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**